

versions) of the Department of Space for 1991-92. [Placed in Library. See No. LT-477/91]

- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1991-92. [Placed in Library. See No. LT-478/91]

Annual Report of and Review on the working of Indian Farmers Fertiliser Cooperative Limited, New Delhi from July, 1987 to March, 1989 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): I beg to lay on the table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the period from July, 1987 to March, 1989 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the period from July, 1987 to March, 1989.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1989-90 along with Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1989-90.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-479/91]

DEMAND FOR GRANTS OF MINISTRY OF FINANCE FOR 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDURKHE): I beg to lay on the table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1991-92. [Placed in Library. See No. LT-480/91]

12.45 hrs.

MATTERS UNDER RULE 377

- (i) **Need to include Dalit Christians in the Category of Scheduled Castes**

[English]

SHRI PALA K.M. MATHEW (Idukki): Sir, the Dalit Christians in India are totally neglected section of the society. They are the Adi-Andhras, Adi-Dravidas, Adi-Kannadigas, Adi-Keralites known by their sub-castes like Pulayaz, Paraihs etc. They suffer from the same social, educational and economic disabilities arising from the traditional practice of untouchability exactly like the Sched-

uled Castes in other faiths and live exactly like other harijans. There are caste differences in christianity also as in other religions.

12.46 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

The discrimination against Dalit Christians must be stopped. Conversion never changes one's socio-economic status. Mahatma Gandhi and Dr. Ambedkar have made observations to this effect. Our Constitution also does not stand in the way of helping them.

I appeal to the Central Government to include the S.C. Christians also along with the neo-Budhists and amend the Constitution (Scheduled Castes) Order, 1990 so that they also may get statutory benefits like reservations and concessions. (*Interruptions*)

MR. DEPUTY SPEAKER: Kindly take your seats. Immediately after the Question Hour is over, some important matters were taken up. But now we have come to matters under rule 377 and we are already proceeding with it. You kindly bear it in mind. Kindly excuse me. You can make use of some other occasion and bring that issue before the House under some provision of the rules. You can taken up this matter then.

(*Interruptions*)

MR. DEPUTY SPEAKER: Kindly have your seat. Shri Digvijaya Singh and Shri Basu Deb Acharia, you also resume your seats. Now we have taken up matters under rule 377.

(*Interruptions*)

MR. DEPUTY SPEAKER: Kindly hear me. Can we stop it in the middle and take up some other matter? Normally, under the rules, immediately after Question Hour some matters of great importance are taken up. That occasion is over. Now we have gone to matters under rule 377.

(*Interruptions*)

MR. DEPUTY SPEAKER: It is not possible now.

(*Interruptions*)

MR. DEPUTY SPEAKER: No, No. I request you to resume your seats.

(*Interruptions*)

MR. DEPUTY SPEAKER: This cannot be allowed now.

(*Interruptions*)

MR. DEPUTY SPEAKER: Hon. Members, we have gone to matters under rule 377. Kindly resume your seats.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Shall I make a suggestion to you? Kindly meet the Speaker and make use of the opportunity to discuss it with him.

(*Interruptions*)

SHRI RAM NAIK (Bombay-North): I am on a point of order.

(*Interruptions*)

MR. DEPUTY-SPEAKER: It cannot be allowed.

(*Interruptions*)

MR. DEPUTY-SPEAKER: I call Shri Mohan Lal Jhikram. You may please proceed with your submission under Rule 377.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You have your seat.

(*Interruptions*)

MR. DEPUTY-SPEAKER: I request you to kindly oblige and have your seats. There is a system to be followed in the House.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Kindly oblige. Let Matters under Rule 377 be over.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): You have allowed me, Sir.

MR. DEPUTY-SPEAKER: How can it be possible? You are all Members with very rich experience, you are in this House for the past so many years, you are towering personalities here. How can it be possible? Kindly take your seats.

(Interruptions)

- (ii) **Need to ensure timely payment of scholarship etc. to Scheduled Caste and Scheduled Tribe students**

[Translation]

SHRI MOHANLAL JHIKRAM (Mandla): Mr. Deputy Speaker, Sir, there is a provision for granting Rs. 500/- to the students belonging to Scheduled Castes and Scheduled Tribes at the time of their admission to P.M.T., P.A.T. E.E.T. etc. classes for purchasing the essential material required for studies, but these students, but these students are not being given this amount. Not only this, instead of giving their scholarship during their course of their studies, it is given at the end of the year. Consequently, some of the students do get the scholarship, but the others do not. Thus, the very purpose behind giving the scholarship is defeated. Therefore, I request the Central Government to inquire into the matter to solve these problems being faced by them and get the rules observed strictly.

- (iii) **Need to release funds to Madhya Pradesh Government from Central Road Fund for early construction of roads in that State**

SHRISATYNARAYAN JATIYA (Ujjain): Hon. Mr. Deputy Speaker, Sir, Madhya Pradesh is the largest State of the country, area-wise. There is an urgent need of con-

structing roads in Madhya Pradesh. Surface Transport Ministry of the Union Government has assured the Madhya Pradesh Government to release Rs. 1530.75 lakh every year from the Central Road Funds but the State Government has not been given the amount of Rs. 4377.25 lakh in the years 1989-90 to 1991-92.

Therefore, it is requested that the Central Government should release the above mentioned amount to the Madhya Pradesh Government, so that the work of construction of roads may be expedited.

- (iv) **Need to allot more pig iron to the small scale engineering and foundry industries in Gujarat**

[English]

SHRI KASHIRAM RANA (Surat): Sir, the small scale engineering and foundry industries of Gujarat are facing acute shortage of pig iron. Gujarat is the biggest consumer of pig iron, having more than four thousand boundry units. The total annual requirement of pig iron of Gujarat State is about 2.5 lakhs tonnes. The Gujarat Small Industries Corporation Limited is the only distributive channel for pig iron which distributes pig iron to small scale foundry units on the basis of August, 1986's off take.

The J.P.C. allocation of pig iron to the G.S.I.C. for the current year is reduced by 43,500 tonnes, nearly 33.5 per cent of the previous year's allocation. The allocation for the year 1991-92 is 86,500 tonnes (25,500 tonnes from SAIL and 61,000 tonnes from V.S.P.). Thus, J.P.C. allocation is only 34.6 per cent of the total requirement of the State. SAIL had not supplied even single tonne of pig iron to the G.S.I.C. from April to June, 1991. Under such circumstances, small engineering and foundry units of Gujarat State are on the verge of closure. Therefore, I urge upon the Government to issue strict directive to SAIL to enhance pig iron production at the efficient level and allocate as per requirement to the G.S.I.C. and also allow